

(2021) 03 SHI CK 0175
In the High Court Of Himachal Pradesh
Case No : Civil Writ Petition No. 87 Of 2021

Mohi Ram

APPELLANT

Vs

Himachal Road Transport Corporation & Ors

RESPONDENT

Date of Decision : 24-03-2021

Acts Referred:

Citation : (2021) 03 SHI CK 0175

Hon'ble Judges : L. Narayana Swamy, CJ; Jyotsna Rewal Dua, J

Bench : Division Bench

Advocate : Munish Dhatwalia, Shubh Mahajan

Final Decision : Disposed Of

Judgement

Jyotsna Rewal Dua, J

1. The parties are at ad idem that the issue in question is no longer res integra in view of the judgment rendered by a Division Bench of this Court in CWP No.3050 of 2014, titled Nek Ram vs. State of Himachal Pradesh and others, decided on 17.07.2014 (Annexure P-3).
2. Accordingly, the instant petition is disposed of on the basis of the ratio laid down in the aforesaid judgment.
3. Consequently, the respondents are directed to release all the pensionary and retiral benefits to the petitioner within a period of three months from today and thereafter pension shall be released to him regularly on first day of each month.
4. However, it is made clear that in case the pensionary and retiral benefits are not extended to the petitioner within the aforesaid time, then in addition to the pensionary and retiral benefits, even the petitioner shall also be entitled to interest at the rate of 9% per annum from the due date. Pending miscellaneous application(s), if any, also stand disposed of.